

**GOVERNMENT OF INDIA
CHEMICALS AND FERTILIZERS
LOK SABHA**

UNSTARRED QUESTION NO:4117
ANSWERED ON:21.03.2013
SALE OF SPURIOUS FERTIZERS
Jakhar Shri Badri Ram

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) whether the complaints regarding sale of spurious fertilizers have been received from the farmers and others;
- (b) if so, the details thereof and the action taken by the Government in this regard;
- (c) whether the Government has formulated any policy for providing compensation to farmers in case of losses caused due to use of such inputs;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION
AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT KUMAR JENA)

(a) to (b) As regards spurious fertilizers, State Governments under the extant provisions of Fertilizer Control Order (FCO), 1985 have been adequately empowered to take preventive/ punitive actions against the offenders who indulge in sales of spurious fertilizers. Department of Fertilizers has also advised /sensitized the State Governments for gearing up enforcement agencies under their jurisdiction for taking appropriate action against the offenders, if any. The statement showing the action taken by the State Governments on Non Standard fertilizers, charging higher price for preceding 3 years is at Annexure 'A1 to A3'.

(c) No, Madam.

(d) to (e) In view of above, question does not arise.